

## विवरण

(क) 1968, 1969 और 1970 (31-7-1970 तक) के वर्षों में जितनी शिकायतें दर्ज की गयीं और जिन पर सरकार द्वारा कार्रवाई की गई उनकी संख्या नीचे दी गयी है :—

	दर्ज की गई शिकायतों की संख्या	जिन शिकायतों पर सरकार द्वारा कार्रवाई की गयी उनकी संख्या
1968 . . .	92	92
1969 . . .	78	78
1970 . . .	79	79

(31-7-70 तक)

(ख) उन मामलों की संख्या, जिन पर की गयी कार्रवाई का सूचना शिकायत करने वालों को दी जा चुकी है, इस प्रकार है :—

1968 . . .	83
1969 . . .	69
1970 . . .	30

(31-7-1970 तक)

†[THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA): (a) and (b) A statement is laid on the Table of the Sabha.

(a) The number of complaints recorded and the number of complaints on which action was taken by the Government during the years 1968,

†[ ]English translation.

1969 and 1970 (upto 31-7-1970) are indicated below:—

	No. of complaints recorded	No. of complaints on which action was taken by the Government
1968	92	92
1969	78	78
1970 Upto (31-7-70)	79	79

(b) The number of cases in which the complainants have been informed of the action taken is as under:—

1968	83
1969	69
1970	30
(Upto 31-7-1970)	

#### REPRESENTATION FROM GRAPE-GROWERS OF MAHARASHTRA

\*702. SHRI N. G. GORAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation from the grape-growers of Maharashtra protesting against the recent increase in rail freight on grapes; and

(b) if so, the action taken or proposed to be taken thereon?

THE MINISTER OF RAILWAYS (SHRI GULZARI LAL NANDA):

(a) Yes, Sir.

(b) The matter was considered but it was not found possible to agree to any reduction in the existing scale of rates prescribed for the transport of grapes by rail.

#### दिल्ली के समाज कल्याण सलाहकार बोर्ड का कार्यकरण

\*703. श्री सूरज प्रसाद : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सत्य है कि दिल्ली का समाज कल्याण सलाहकार बोर्ड दिल्ली

प्रशासन के अधीन कार्य कर रहा है और यदि हां, तो क्या उक्त बोर्ड के कर्मचारियों को दिल्ली प्रशासन के कर्मचारियों को प्राप्त सुविधाओं से वंचित किया गया है ;

(ख) क्या यह भी सच है कि दिल्ली समाज कल्याण सहायकार बोर्ड के कर्मचारी भविष्य निधि तथा ग्रेजुटी की सुविधाओं के पात्र नहीं हैं; और

(ग) यदि उपरोक्त भाग (क) का उत्तर 'हां' में हो, तो बोर्ड के कर्मचारियों की भावी प्रत्याशंसाएं क्या हैं ?

†[FUNCTIONING OF THE DELHI SOCIAL WELFARE ADVISORY BOARD

703. SHRI SURAJ PRASAD: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Delhi Social Welfare Advisory Board is functioning under the Delhi Administration and if so, whether the facilities available to the employees of the Delhi Administration are denied to the employees of the said Board;

(b) whether it is also a fact that the employees of the Delhi Social Welfare Advisory Board are not entitled to the Provident Fund and Gratuity benefits; and

(c) if the answer to part (a) above be in the affirmative, what are the future prospects of the employees of the Board?]

**विधि तथा समाज कल्याण मंत्री श्री के० हनुमन्तैया** (क) से (ग) दिल्ली समाज कल्याण बोर्ड के कर्मचारियों की सेवा शर्तें साधारणतया दिल्ली प्रशासन के सेवा नियमों के संदर्भ में विनियमित होती हैं। अलबत्ता, दोनों की कड़ी तुलना नहीं की जा सकती है, क्योंकि बोर्ड दिल्ली प्रशासन का भाग नहीं है। बोर्ड के कर्मचारी भविष्य निधि तथा ग्रेजुटी पाने के

हकदार नहीं हैं। उन पर अंगदारी भविष्य निधि योजना को लागू करने पर विचार किया जा रहा है।

†[THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA): (a) to (c) The service conditions of the employees of Delhi Social Welfare Advisory Board are generally regulated with reference to the service rules of Delhi Administration. There can, however, be no rigid comparison because the Board is not a part of Delhi Administration. The Board's employees are not now entitled to the benefits of Provident Fund and Gratuity. Extension to them of the Contributory Provident Fund Scheme is under consideration.]

#### EXPORT OF STEEL

\*704. SHRI BALACHANDRA MENON: Will the Minister of STEEL AND HEAVY ENGINEERING be pleased to state:

(a) whether Government have taken a decision to curtail the export of prime steel; and

(b) whether the Ministry of Foreign Trade have expressed the view that any such curtailment of prime steel export will lead to loss of markets for these products;

(c) if the answer to part (b) above be in the affirmative whether the matter was referred to the Cabinet for final decision and if so, what decision has been taken?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT): (a) The Government is following a regulatory policy in respect of exports so that a proper balance is achieved between the need to satisfy indigenous demand and the need to promote export to the maximum extent possible.